

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 22  
CA Nos. 71/2022, 174/2022,  
178/2022 & 227/2022  
And  
CP No. 83/Chd/Pb/2021**

**Under Sections 241-242 of the  
Companies Act, 2013 and under  
Section 425 of the Companies Act,  
2013 and Rule 11 of NCLT Rules,  
2016**

**In the matter of:-**

Vicky Garg	...Petitioner
Vs.	
Utsav Carriers Pvt. Ltd. & others	...Respondents

**Present through Video Conferencing:**

Mr. Yash Pal Gupta, proxy counsel for the petitioner.  
Mr. Shikhar Sarin, proxy counsel for the respondent.

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by The Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

2. Heard. Learned proxy counsels for the parties. A date is jointly requested by proxy counsels on the ground that matter has been settled. Let the matter be fixed for consideration on 10.10.2022.

Sd/-  
(Subrata Kumar Dash)  
Member (Technical)

Sd/-  
(Harnam Singh Thakur)  
Member (Judicial)

September 26, 2022  
YP